

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)**  
(Earlier O.A.No.181 of 2020 (PB))

Chepuri Ramachandraiah  
S/o. Durgaiah,  
R/o. Veliminedu Village,  
Chityal Mandal,  
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telangana  
Environment Science & Technology,  
Telangana and Others

... Respondents

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Place: CHENNAI

DATE: 09.03.2024

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**COUNSEL FOR FOURTH RESPONDENT**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)  
(Earlier O.A.No.181 of 2020 (PB))**

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... Respondents

**MEMO FILED ON BEHALF OF THE 4TH RESPONDENT**

It is respectfully submitted that this respondent has paid 50% of the total Environmental Compensation demanded from the industry. The total demand was Rs.1.19 crore as against which 50% has been already paid. Crop Compensation of Rs.22,72,000/- was paid to the applicant in the present O.A. on 01.02.2024.

In response to the Task Force Agenda a status report has been submitted by this respondent on 16.02.2024 with TSPCB where we have addressed all the points. The industry has also appointed Environmental Protection Training and Research Institute (EPTRI) to collect samples from 50-300mts radius from the industry in order to access possible ground water contamination. Payments were made by the industry for that purpose.

The Joint Committee in its reports had observed that a study of the existing ZLD and Solvent Recovery System and its performance along with ground water contamination reports had to be submitted. This report had already been submitted by the industry.

However, the TSPCB has asked this respondent to conduct a fresh study once again since a new ZLD and Solvent Recovery System has been installed with effect from 01.08.2023. This industry has entrusted this work to EPTRI.

It is submitted that this respondent has scrupulously complied with the Joint Committee observations as well as TSPCB directions. Considering the fact that industry has not been afforded with any opportunity independently to submit their stand for the demand for environmental compensation, the balance 50% of Environmental Compensation amount may be waived considering the objections submitted to the Joint Committee Report.

It is therefore prayed that this Hon'ble court may be pleased to take this memo on record and thus render justice.

Dated at Chennai this 9th day of March 2024

*J. Hemalatha*

Counsel for Respondent No.4

# Hindys lab

## Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,  
Veliminedu Village, Chityal (Mandal),  
Nalgonda (Dist.) Telangana State, India-508114.  
E-mail : info@hindyslab.com Phone : 9989749336  
GSTIN : 36AABCH9256P1ZW  
CIN : U24100TG2007PTC055636

Date: 02-02-2024

To  
The District Collector,  
Nalgonda District.

Respected Sir,

Sub: Payment of Crop Compensation – Request – Reg.

- Ref: 1. Letter No. C2/7037/2022 Dated: 05/07/2023 received on 10/07/2023 for payment of crop Compensation Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only)  
2. Report of the Joint Committee in OA NO. 238 of 2121(SZ) (earlier OA NO.181 of 2020 (PB) in the matter of Chepuri Ramachandraiah Vs State of Telangana submitted to Hon'ble NGT, South Zone, Chennai.  
3. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.RCP-10/TSPCB/TF/BO/2023-2145 Dated: 23/03/2023.  
4. Our letter submission dated 29/03/2023.  
5. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.72001/PCB/RO-NLG/2021-1358 Dated: 19/05/2023.

With reference to the above mentioned subject, we bring to your kind notice that, we have submitted point wise objections and a detailed response before the Hon'ble National Green Tribunal, South Zone, and Chennai.

We wish to inform you that The Joint Committee was calculated Environmental Compensation estimated base on the pollution index method developed by CPCB policy guidelines norms and the board of TSPCB issued notices on 23<sup>rd</sup> March 2023 to pay Environmental Crop Compensation for Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only).

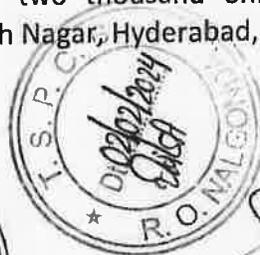
We are enclosing the Cheque in the Favour of Mr. "Shepuri Ramachandraiah" Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only), Cheque Number – "073852" 500002352: 000927"29. (20076-Sanath Nagar, Hyderabad, 72 c 47 A, Sanath Nagar Industrial estate Rangareddy Dist. 500018.)

Thanking you

Yours faithfully

For HINDYS LAB PRIVATE LIMITED  
AUTHORIZED SIGNATORY

C.C. to E.E, TSPCB, Nalgonda



Received  
with Cheque  
24/2/24 (S.H)  
(2)



# Hindys lab

o/c

## Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,  
Veliminedu Village, Chityal (Mandal),  
Nalgonda (Dist.) Telangana State, India-508114.  
E-mail: info@hindyslab.com Phone : 9989749336  
GSTIN : 36AABCH9256P1ZW  
CIN : U24100TG2007PTC055636

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To

The Member Secretary,  
Telangana State Pollution Control Board,  
Paryavaran Bhavan, A-3 Industrial Estates,  
Sanathnagar,  
Hyderabad - 500018,

Date: 17/02/2024



Respected Sir,

**Sub:** Submission of part payment of environmental compensation (25%) req.-Reg.

- Ref:** 1) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1207-Dated: 05.12.2023  
2) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1208-Dated: 05.12.2023.  
3) Board (Task -Force) Agenda dated: 06/02/2024

With reference to the above-mentioned subject, we are herewith submitting part payment of environmental compensation (25%) details as enclosed below.

S.No	Tr.Ref.No & Date	Bank Ref No.	Amount in Rs.
01	FDRLR52024021633328948/16.02.2024	BT24021658418715	29,95,000.00

Further, we wish to inform you that, we have paid totally 50% of Environmental Compensation and the balance amount will be made by industry subjected to outcome of the Hon'ble NGT Judgement of O.A.No.238 of 2021.

Kindly acknowledge the receipt of the same.

Thanking you,

Yours faithfully,  
M/s. HINDYS LAB PRIVATE LIMITED

  
V.JAGADEESWAR  
DEPUTY GENERAL MANAGER – CORP. EHS.

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.



## Payment Advice

**Advice Sending Date :** 16-02-2024

**Transaction Ref No :** FDRLR52024021633328948

**Transaction Initiated By :** HINDYS LAB PRIVATE LIMITED  
**Transaction Type :** RTGS  
**Beneficiary Name :** TELANGANA STATE POLLUTION BOARD  
**Beneficiary Bank IFSC :** SBIN0021452  
**Beneficiary's Account :** 39271613872  
**Payment Process Date :** 16-02-2024  
**Remittance Amount :** INR 2,995,000.00  
**Bank Ref No :** BT24021658418715  
**Customer reference:** Bills

*(This is a computer generated intimation letter which need not normally be signed)*

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# Hindys lab

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## Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,  
Veliminedu Village, Chityal (Mandal),  
Nalgonda (Dist.) Telangana State, India-508114.  
E-mail: info@hindyslab.com Phone : 9989749336  
GSTIN : 36AABCH9256P1ZW  
CIN : U24100TG2007PTC055636

To

Date: 16/02/2024

The Member Secretary,  
Telangana State Pollution Control Board,  
Paryavaran Bhavan,  
Santhnagar,  
Hyderabad – 500 018.



Respected Sir,

**Sub:** Submission of point wise Task-force Agenda Compliance Status Report – Reg.

**Ref:** Task-force Technical Committee meeting held on 06.02.2024.

With reference to the above-mentioned subject, we are herewith submitting point wise Task-force Agenda compliance report for your kind perusal.

S.No	Task-force Agenda Points	Our submission
1	As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.	As discussions held with TSPCB Task-force Technical Committee Members on 6 <sup>th</sup> February 2024, Our management accepted to release the another 25% of the Environmental Compensation against actual levied Environmental Compensation of Rs.1,19,70,000/- within one week time and the balance amount of Environmental Compensation will be made by industry subjected to outcome of the Hon'ble NGT Judgement of OA.No. 238 of 2021.
2	The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.	We bring to your notice that EPTRI Team was collected ground water samples within 50 meter to 300 meters radius from the industry to carry out the assessment study and payment also made by industry. Enclosed Samples collection Registration form copy and payment details as Annexure-I.
3	The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD	We have approached EPTRI, Hyderabad to carry out the assessment study on adequacy to achieve ZLD system for new ZLD and VOC emissions and efficiency of

	system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But PO is not issued so far.	solvent recovery system <b>for new SRP</b> in and around the industry. We have to submit acceptance letter of EPTRI and P.O within one-week time.
4	Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.	The installed two PTZ IP cameras covering the ZLD and Boiler Chimney were connected to TSPCB Web Server and it has been informed TSPCB. Enclosed submission ack. as Annexure-II.
5	The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.	We have shifted the stored openly excess coal to coal shed on next day of Task Force Committee Members inspection.

We have complied all the above Task-force Agenda points, hence don't initiate any action against our unit.

Thanking you

Yours faithfully

**M/s.HINDYS LAB PRIVATE LIMITED**

  
**V.JAGADEESWAR**

**DEPUTY GENERAL MANAGER-CORP.EHS**

CC: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda District.




**ENVIRONMENT PROTECTION TRAINING & RESEARCH-INSTITUTE**

91/4 Gachibowli, Hyderabad - 500 032, Telangana State., India

Phone: 040-23451350/395/396/397 Fax: 040-23451355

 E-Mail: eptri.lab@gmail.com Web Page : <http://eptri.telangana.gov.in>
**Form Title : SAMPLE REGISTRATION FORM**
**TERMS AND CONDITIONS**

EPTRI undertakes the testing/ analysis of sample(s), subject to the following terms and conditions

- 1) In the absence of specific method request from the customer, EPTRI follows National/International standard specification for conducting the tests. In absence of these methods, EPTRI shall follow the operating procedures developed by EPTRI.
- 2) Sample/s are not drawn by EPTRI unless otherwise mentioned. The results are applicable only to the submitted sample.
- 3) Sample/s will be destroyed after 15 days from the date of issue of the report, unless otherwise required by the customer or as per the statutory requirements if any.
- 4) Sample/s will be destroyed after 15 days from the date of issue of the report, unless otherwise required by the customer or as per the statutory requirements if any.
- 5) The laboratory normally will not offer any opinion / advice or recommendation with respect to the suitability or otherwise of the sample for any application or use. Conformities to a specification or Act will be mentioned as per the Act / specifications, if required.
- 6) Under no circumstances EPTRI accepts any liability or loss or damage caused by use or misuse of the Test Report. Liability is limited to the testing fee charged, in case of proven negligence by the Laboratory.
- 7) Sample/s drawn under special circumstances like insurance coverage or medico-legal or legal cases shall be declared by the customer at the time of submission.
- 8) The due date for delivery of Test Report mentioned in the acknowledgement is indicative and provisional. EPTRI will make all the efforts to deliver the reports by the due date. However in case of delay due to unavoidable circumstances, EPTRI will keep the customer informed of the revised due dates.
- 9) In case of cancellation of registration for any reason, EPTRI will reserve the right to collect minimum charges as prescribed from time to time.
- 10) Unused sample/s not accepted for testing, for any reason(s) will be returned to the customer on a written request at his own cost.
- 11) EPTRI shall not assume any responsibility for variation in test results of sample/s kept on hold for want of clarification.
- 12) Payment of charges shall be made in advance in the form of Online/cash/Cheque/draft. In case of Cheque/draft, it shall be in favour of EPTRI. Payable at Hyderabad. However outstation cheques will not be accepted.
- 13) All disputes are subject to Hyderabad Jurisdiction only.

Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/05B-SRF
Amend. No.	02	Amend. Date	09.01.2023	Page No.	3 of 4

24/WCS-49		
Sl No.	Item/Parameter	Test Method
1	<b>Ground water and Surface water</b>	
1.	pH(25°C)	4500-H+B, (Electrometric)
2.	Turbidity	2130. B, (Nephelometric)
3.	Total Alkalinity as CaCO <sub>3</sub>	2320. B, (Titrimetric)
4.	Total Hardness as CaCO <sub>3</sub>	2340. C, (Complexometric)
5.	Chloride as Cl <sup>-</sup>	4500-Cl-B, (Argentometric)
6.	Nitrate as NO <sub>3</sub> <sup>-</sup>	4500-NO <sub>3</sub> -B, (Spectrophotometric)
7.	Colour	2120. B, (Visual Comparison)
8.	odour	2150.B
9.	Taste	2160. B
10.	Total Dissolved Solids at 180°C	2540. C, (Gravimetric)
11.	Residual Free Chlorine	4500. Cl-B
12.	Fluoride as F	4500- F-C, (Selective Electrode)
13.	Cyanide as CN	4500- CN-.F, (Selective Electrode)
14.	Phenolic Compounds as C <sub>6</sub> H <sub>5</sub> OH	5530. D
15.	Calcium as Ca	3500- Ca.B, (Complexometric)
16.	Magnesium as Mg	3120-B(ICP- OES)
17.	Iron as Fe	3120-B(ICP- OES)



18.	Copper as Cu	3120-B(ICP- OES)
19.	Manganese as Mn	3120-B(ICP- OES)
20.	Mercury as Hg	3120-B(ICP- OES)
21.	Cadmium as Cd	3120-B(ICP- OES)
22.	Selenium as Se	3120-B(ICP- OES)
23.	Arsenic as As	3120-B(ICP- OES)
24.	Lead as Pb	3120- B(ICP-OES)
25.	Zinc as Zn	3120-B(ICP- OES)
26.	Aluminium as Al	3120-B (ICP-OES)
27.	Boron as B	3120-B(ICP- OES)
28.	Barium as Ba	3120-B(ICP- OES)
29.	Silver as Ag	3120-B(ICP- OES)
30.	Sulfates as SO42	4500-SO42-.E, (Turbidimetric)
31.	Sulphide	4500. S2- F
32.	Molybdenum as Mo	3120-B(ICP- OES)
33.	Nickel as Ni	3120-B(ICP- OES)
34.	Chromium as Cr	3120-B(ICP- OES)
35.	Total Ammonia	IS 3025 (Part 34)
36.	Pesticides	GC-MS/MS Full Scan
37.	Total Coliforms	9221 B
38.	Fecal Coliforms	9221 E
39.	Escherichia coli	9221 F

TH  
02/02/2024



## Payment Advice

**Advice Sending Date :** 05-02-2024  
**Transaction Ref No :** FBBT240367962453

**Transaction Initiated By :** HINDYS LAB PRIVATE LIMITED  
**Transaction Type :** NEFT  
**Beneficiary Name :** EPTRI  
**Beneficiary Bank IFSC :** IDFB0080205  
**Beneficiary's Account :** 10062752126  
**Payment Process Date :** 05-02-2024  
**Remittance Amount :** INR 79,458.00  
**Bank Ref No :** BT24020557306683  
**Customer reference:** Bills  
**Purpose of payment:** NA

*(This is a computer generated intimation letter which need not normally be signed)*





**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)  
(Earlier O.A.No.181 of 2020 (PB))**

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Chityal Mandal,  
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telanga  
Environment Science & Technology,  
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... Respondents

**MEMO ALONG WITH ANNEXURES FILED ON BEHALF OF THE 4TH**

**RESPONDENT**

T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA

COUNSEL FOR RESPONDENT NO.4